

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1455**  
ANSWERED ON-26.07.2022

**ELECTED WOMEN REPRESENTATIVES IN PRIS**

1455. SHRI PATEL HASMUKHBHAI SOMABHAI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the percentage of elected women representatives in Panchayati Raj Institutions (PRIs) throughout the country, State/UT-wise;
- (b) the details of elected representatives, Panchayat functionaries and other stakeholders trained under various training and capacity building programmes along with the funds allocated and utilized during the last three years and the current year, State-wise;
- (c) whether the Government evaluates and monitors the impact of the training and capacity building interventions; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) Article 243D of the Constitution of India provides for not less than one-third reservation for women out of total number of seats to be filled by direct election and number of offices of chairpersons of Panchayats. However, as per the information available with the Ministry, 21 States namely, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand and West Bengal, have made provision for 50% reservation for women in Panchayati Raj Institutions in their respective State Panchayati Raj Acts. In respect of remaining States, Constitutional provision as prescribed in Article 243D applies.

(b) The details of elected representatives, Panchayat functionaries and other stakeholders trained under the Centrally Sponsored scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) are furnished at **Annexure-I**. Details of funds released under the scheme during the last three years are furnished at **Annexure-II**.

(c) to (d) The Third Party Evaluation has indicated that the interventions made through the scheme of RGSA for enhancing the capabilities of Panchayats for good governance and attainment of Sustainable Development Goals through participatory local planning are appreciable. The scheme has been recommended for further continuation. The recommendation of third party has been suitably incorporated in the Revamped RGSA approved on 13.04.2022 for implementation from 01.04.2022 to 31.03.2026.

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**Annexure-I**

**Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 1455 answered on 26.07.2022 regarding “Elected Women Representatives in PRIs”.**

**Details of Elected Representatives, Panchayat Functionaries and other stakeholders trained under Rashtriya Gram Swaraj Abhiyan**

Sl. No	State/UT	2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	509	0	553
2	Andhra Pradesh	600866	483233	155089
3	Arunachal Pradesh	9636	0	0
4	Assam	209737	114159	113700
5	Bihar	30223	34871	24352
6	Chhattisgarh	129543	39843	42115
7	Dadra and Nagar Haveli	43	0	223
8	Daman and Diu	18	0	
9	Goa	3089	0	3249
10	Gujarat	22159	0	10455
11	Haryana	0	3334	4490
12	Himachal Pradesh	3852	518	18387
13	Jammu & Kashmir	34256	11950	80000
14	Jharkhand	0	0	25260
15	Karnataka	304477	296546	246328
16	Kerala	107216	0	140390
17	Ladakh	0	0	4898
18	Lakshadweep	0	0	0
19	Madhya Pradesh	480984	961367	334724
20	Maharashtra	711268	116315	632686
21	Manipur	582	8338	232
22	Meghalaya	10797	0	1173
23	Mizoram	3048	0	58
24	Nagaland	5457	600	25540
25	Odisha	65500	37784	27077
26	Puducherry	0	0	0
27	Punjab	0	28094	45940
28	Rajasthan	570	0	3164
29	Sikkim	6910	15166	335
30	Tamil Nadu	160399	628125	130329
31	Telangana	14016	1039	3889
32	Tripura	10399	6794	6708
33	Uttar Pradesh	16648	71835	116042
34	Uttarakhand	2226	20335	140
35	West Bengal	453766	448226	378110
	<b>Total</b>	<b>3398194</b>	<b>3328472</b>	<b>2575636</b>

**Annexure-II**

**Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 1455 answered on 26.07.2022 regarding “Elected Women Representatives in PRIs”.**

**Details of funds released under Rashtriya Gram Swaraj Abhiyan**

(Rs. in crore)

Sl. No	State/UT	2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	0	0	0
2	Andhra Pradesh	0	22.339	38.542
3	Arunachal Pradesh	39.59	0	30.06732
4	Assam	23.22	26.1159	44.041
5	Bihar	0	0	63.768
6	Chhattisgarh	0	4.0395	7.929
7	Dadra and Nagar Haveli	0	0	0
8	Daman and Diu	0		
9	Goa	0	0	0.59495
10	Gujarat	0	0	0
11	Haryana	0	9.89	0
12	Himachal Pradesh	10	22.098	32.42
13	Jammu & Kashmir	6.19	25	40
14	Jharkhand	0	2.34	7.742
15	Karnataka	0	0.439	29.1495
16	Kerala	0	8.129	12
17	Ladakh	-	2.1485	1.0801
18	Lakshadweep	0	0	0
19	Madhya Pradesh	85.48	71.42	47.1075
20	Maharashtra	8.44	66.76	73.3435
21	Manipur	4.54	3.4127	2.979
22	Meghalaya	2.63	3.967	0
23	Mizoram	0.503	21.185	5.556
24	Nagaland	3.94	3.7217	4.5846
25	Odisha	0	2.937	1.326
26	Puducherry	0	0	0
27	Punjab	0	13.45	10.78
28	Rajasthan	0	12.981	17.274
29	Sikkim	5.095	4.7475	1.19
30	Tamil Nadu	5.3	56.875	39.8922
31	Telangana	0	12	0
32	Tripura	0	2.5304	4.6657
33	Uttar Pradesh	169.92	32.5407	83.08
34	Uttarakhand	23.79	26.751	0
35	West Bengal	44.1	33.52	15.14
	<b>Total</b>	<b>432.74</b>	<b>491.3379</b>	<b>614.25237</b>

*Note: During the current financial year no fund has been released so far under the revamped scheme of Rashtriya Gram Swaraj Abhiyan.*

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